

House and other members and wish to convey, through you, to the bereaved family our sincere condolences and our prayers for the deceased.

SHRI P. VENKATASUBBAIAH (Nandyal) : Mr. Speaker, while associating myself with the sentiments expressed by the Leaders of the House and the leaders of the different groups, I would like to say that his is a personal loss to me and to many of our colleagues who had seen Shri M. Suryanarayana Murthi as a Congressman, as a parliamentarian and as a champion of the depressed and oppressed.

As a science graduate, he was severely lathi-charged in the agitation after Pandit Motilal Nehru's death. He had been held in high esteem by the Congress. He had participated in all the freedom movements. He was the President of the District Congress Committee for 19 years and also member of the AICC.

He was a man of high integrity. He had lost all his property in the freedom movement and even now and when he was an MP, he used to live in a thatched hut in the village of Kuntikerla. He has set an example of honesty and integrity.

We deeply mourn the loss of this great soul. I request you to convey our feelings to the members of the bereaved family.

MR. SPEAKER : As a mark of respect to the memory of the deceased, the House will stand in silence for a short while.

The members then stood in silence for a short while.

ORAL ANSWERS TO QUESTIONS

भारतशस में उद्योगों की स्थापना

*301. श्री घनशाह प्रधान : क्या बिदेश व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि मारिशस के प्रधान मंत्री ने भारतीय उद्योगपतियों अनुरोध किया था कि वे मारिशस में उद्योग स्थापित करें;

(ख) यदि हां, तो क्या इस बोच कोई उद्योग वहाँ स्थापित किया गया है; और

(ग) यदि हां, तो इसके क्या कारण हैं ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) and (b). The Government of Mauritius have shown interest in the setting up of industrial joint ventures in Mauritius by the Indian Industrialists. The Government of India have so far approved 9 proposals for setting up industrial joint ventures in Mauritius, out of which 2 have already gone into production.

(c) Does not arise.

श्री घनशाह प्रधान : अध्यक्ष महोदय मैं आप के माध्यम से जानना चाहता हूँ कि भारतीय उद्योगपतियों के नाम क्या हैं तथा किन शर्तों पर अनुमति दी गई ? और अन्य उद्योगपतियों के नाम क्या हैं जिन्होंने इस प्रकार की अजियां विदेशों में उद्योग स्थापना के लिये दी हैं। जिन उद्योगपतियों को अनुमति नहीं दी गयी उन के नाम क्या हैं और अनुमति न देने के प्रत्येक केस में कारण क्या हैं ?

श्री एल० एन० मिश्र : जिन को अनुमति नहीं दी गयी उन को फ़हरिस्त मेरे पास नहीं है। मैंने बताया कि 9 योजनाओं को मन्जूरि दी गया है और 9 प्रोजेक्ट चलाय जा रहे हैं, उन के नाम मैं बता सकता हूँ :

1. मेसर्स सिद्धार्थ जागृभाई, अहमदाबाद
2. मेसर्स स्वास्तिक रबर प्रोडक्ट्स, बांबे
3. मेसर्स विमानजा सन्स एंड कंपनी, बांबे
4. मेसर्स आयुर्वेद सेवाश्रम पी० लि० उदयपुर
5. मेसर्स यूनाइटेड एजेंर्सीज पी० लि०, बांबे
6. मेसर्स ओरके ग्रुप, बांबे
7. मेसर्स सुभाष सिल्क मिल्स पी० लि०, बांबे
8. मेसर्स के० सी० पी० लि०, मद्रास
9. मेसर्स रेमन्ड वूलन मिल्स लि०, बांबे

मझे अनुमति देने में कोई एतराज नहीं है क्योंकि उन्हें इस देश से सामान ले जाना है, कोई नगद रुपया तो देते नहीं हैं। यह देश के हक में है कि वह वहाँ जाये। वहाँ की सरकार ने उन्हें लाईसेंस दे दिया है।

SHRI R. S. PANDEY : What specific industries have been requested by the Prime Minister Shri Ram Goolamji of Mauritius to be put up there. I am happy to know that 59 per cent are people of Indian origin in Mauritius and Ram Goolamji has got very good and cordial relationship with India and is keen to invite our Government and industrialists to go and establish industries there.

SHRI L. N. MISHRA : I have said that nine units were to be established. The industries are : mosaic tiles, rubber products, flour mills, canning industry, hotel project, textiles and cement plant and readymade garments. These are the industries.

SHRI S. M. BANERJEE : I am happy that some industrial houses have been permitted to go to Mauritius to set up industries. Has any agreement been reached between the two Governments. We are yet to know, the fate of Indians in some other countries; we are facing some trouble in Uganda. I want to know whether some sort of agreement has been reached and if so what are the terms of the agreement? Have these industrialists been told not to exploit the economic situation in that country?

SHRI L. N. MISHRA : There is no agreement between the two Governments. Private parties go to different countries and they get permission or licence. They get facilities from the country concerned. They have to export from here machinery and technical know-how. That forms part of the equity capital. When they make profit, they earn some foreign exchange for us; they have to be repatriated back to the country. In very exceptional cases very small amounts can be given in cash for some technical purpose but usually that is not given. When these projects are set up abroad, we sell a number of our items such as machine plants, technical know-how, etc.

SHRI DINESH CHANDRA GO-SWAMI : Before granting licences may I know whether the Government has tried to ascertain that they are capable of maintaining the good name of the country abroad?

SHRI L. N. MISHRA : That is one of the main considerations. We had some complaints. We set up a special cell

in our Ministry to look after the performance of these units in co-operation with the foreign missions abroad. I must report to the House the results of that. Out of 135 joint ventures abroad, 33 are in operation, 52 come under the category of those under implementation. Thus the effective joint ventures are 85. Therefore, the results have been encouraging.

SHRI JYOTIRMOY BOSU : Will the hon. Minister kindly tell us in how many cases where the Indian companies had been allowed to operate industries in foreign countries they had been involved in malpractices and in some cases even convicted for violation of the law of the soil?

MR. SPEAKER : This is confined to Mauritius only. (*Interruptions*) It is not a relevant question.

SHRI JYOTIRMOY BOSU : In Kenya two of Birlas executives were jailed; as a result we get bad name.

MR. SPEAKER : You are getting bad name for irrelevant questions. Next question.

Handlooms Designing Centre in Kerala

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*302. **SHRI RAMCHANDRAN KADANNAPPALLI** :

SHRI C. JANARDHANAN :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government of India have taken a decision on the request of the Kerala State Government to start a Handlooms Designing Centre in Kerala; and

(b) if so, the approximate time by which it will start functioning?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) and (b). It has been decided to set up a Weavers' Service Centre in Kerala. Details of staff and other requirements of the Centre are being worked out. It will be the endeavour of the Government that the formalities are completed and the Centre starts functioning as early as possible.

SHRI RAMCHANDRAN KADANNAPPALLI : Is there any proposal to set weavers' service centre at Cannanore in Kerala? Will the hon. Minister assure us about the exact location?